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CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

C.P. 240/98 in
O.A. 2602/96

New Delhi, this the 14th day of December, 1998

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)
HON'BLE MR. N. SAHU, MEMBER(A)

Shri D.N. Prasad.
S/o Shri Kariman Ram,
R/o E-92, DDA Flats,
New Ranjit Nagar,
New Delhi-110008.Applicant

(By Advocates: Sh. S.C. Luthra and Shri O.P. Khokha)

versus

1. Shri Harvinder Singh,
Flag Officer Commanding in Chief,
Western Naval Command,
Naval Dock Yard,
Mumbai-400 001.
2. Shri N. Gopalan,
Controller Gen. of Defence Accounts,
West Block No. 5, R.K. Puram,
New Delhi-110066.Respondents/
Contemnors

(By Advocate: Shri P.H. Ramchandani)

O R D E R (ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)

Heard Shri S.C. Luthra with Shri
O.P. Khokha, learned counsel for applicant and Shri
P.H. Ramchandani, learned senior counsel for respondents.

2. Learned senior counsel for respondents has
submitted letter dated 11.11.98 (copy placed on record).
He has submitted that in terms of para 2 of this letter,
the needful is being done by contacting the officers
concerned in respect of the claim of arrears to be paid
to the applicant, consequent to implementation of the
C.A.T. order dated 9.1.98 in O.A. 2602/96.

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3. Shri S.C.Luthra, learned counsel for applicant submits that if the respondents are actually making due payments immediately to the applicant, he does not press the C.P. any further.

4. In the above circumstances, as we find that there is no contentious or wilful disobedience of the Tribunal's order dated 9.1.98, notice on C.P. is discharged and it is disposed of as not maintainable.

5. However, respondents shall make the due payments in accordance with their letter dated 11.11.98 to the applicant, forthwith.

N. Sahu
(N. Sahu)
Member(A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

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